

RATIFIED MINUTES
DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 53/81 HELD ON 29.03.2011.

The Meeting No. 53/81 of Norms Committee-II was held on 29.03.2011 for the licensing year 2010-2011 under the Chairmanship of Sh. Hardeep Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Shri B.D.Ghosh, Addl I.A.	M/o Steel
2.	Shri. S.K.Jain, Sr.D.O.	DIPP
3.	Shri K.K. Funda, AD	MSME
4.	Ms. R.L.Devi, DDG	DGFT
5.	Sh Raman Kumar, FTDO	DGFT

1	Case No.:839/26/80-ALC2/2007	Party Name:IDMC LIMITED	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status:Deferred and Re-indexed
	HQ File :01/80/050/00046/AM07/	RLA File :34/24/040/00004/AM07/	Lic.No/Date:3410015872 17.04.2006	Defer Date:10.05.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 10.05.2011.			

2	Case No.:25/28/80-ALC2/2007	Party Name:MARUTI KOATSU CYLINDERS PVT. LTD.	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status:Deferred and Re-indexed
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HQ File :01/80/050/00425/AM08/	RLA File :34/24/040/00112/AM08/	Lic.No/Date:3410019613 11.09.2007	Defer Date:10.05.2011
Decision : NC decided to again forward the application to DIPP. The case stands deferred and to be relisted on 10.05.2011.			

3	Case No.:3/41/81-ALC2/2009	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status:Approved
	HQ File :01/81/050/00388/AM10/	RLA File :03/95/040/00692/AM09/	Lic.No/Date:0310503872 27.01.2009	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIT vide U.O. No. 17(6)/2010-IPHW dated 30.11.2010 & 02.02.2011 as under:- Import item at S.No. 1: As applied for, with accountability clause Import item at S.No. 2,3& 4: Net to net basis with accountability clause. Import item at 5: As applied for Import item at 6: Permitted as per packing policy. R/A may take suitable consequential action accordingly.			

4	Case No.:11/9/81-ALC2/2009	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00046/AM10/	RLA File :03/95/040/00846/AM09/	Lic.No/Date:0310520480 20.05.2009	Defer Date:10.05.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 10.05.2011.			

5	Case No.:54/27/81-ALC2/2009	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:53/81-ALC2/2010	Status:Deferred and
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		29.03.2011	Re-indexed
HQ File :01/81/050/00236/AM10/	RLA File :34/24/040/00030/AM10/	Lic.No/Date:3410024344 02.06.2009	Defer Date:10.05.2011
Decision : NC observed that the case is under examination of MSME & MoEF. The case stands deferred and to be relisted on 10.05.2011.			

6

Case No.:4/41/81-ALC2/2009	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status:Approved
HQ File :01/81/050/00389/AM10/	RLA File :03/95/040/00162/AM10/	Lic.No/Date:0310526170 29.06.2009	Defer Date:
Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. No 7/89/2010/TSW dated 14.02.2011 as under:- Export item: Nickel Metal Quantity : 1 Kg Imports items			
S.No.	Item Description	Qyr recommended	
1	Nickel Concentrate (on 100% Nickel Content basis)	1.096 kg	
2	Caustic Soda	0.50 kg	
3	Solvent (lonquest 801/P507)	0.05 kg	
R/A may take suitable consequential action accordingly.			

7	Case No.:19/39/81-ALC2/2009	Party Name:BIMETAL BEARINGS LIMITED,	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status:Deferred and Re-indexed
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	HQ File :01/81/050/00375/AM10/	RLA File :32/24/040/00017/AM10/	Lic.No/Date:3210040968 03.08.2009	Defer Date:10.05.2011
Decision : : NC observed that the case is under examination of MSME. The case stands deferred and to be relisted on 10.05.2011.				

8	Case No.:8/29/81-ALC2/2009	Party Name:TREND TECHNOLOGIES INDIA PUNE PRIVATE LIMITED	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status:Reject
	HQ File :01/81/050/00254/AM10/	RLA File :31/24/040/00050/AM10/	Lic.No/Date:3110040096 30.09.2009	Defer Date:
	Decision :NC decided to reject the case on ground of non-submission of reply despite several reminders.			

9	Case No.:16/29/81-ALC2/2009	Party Name:CENTURY METAL RECYCLING PRIVATE LTD. (FORMERLY CENT	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00262/AM10/	RLA File :05/24/040/00223/AM10/	Lic.No/Date:0510250489 08.10.2009	Defer Date:10.05.2011
	Decision :NC decided to forward the reply received from the firm to MSME. The case stands deferred and to be relisted on 10.05.2011.			

10	Case No.:12/31/81-ALC2/2009	Party Name:B.M.P. METALS PVT. LTD.	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00278/AM10/	RLA File :05/23/040/00066/AM10/	Lic.No/Date:0510251399 26.10.2009	Defer Date:10.05.2011
	Decision : NC observed that the case is under examination of MSME and MoEF. The case stands deferred and to be relisted on 10.05.2011.			

11	Case No.:13/31/81-ALC2/2009	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status:Approved
	HQ File :01/81/050/00279/AM10/	RLA File :10/24/040/00075/AM10/	Lic.No/Date:1010035805 27.10.2009	Defer Date:

Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIT vide U.O. No 17(17)/2011-IPHW dated 22.02.2011 as under:-

The above AA is ratified on net to net basis with accountability clause.

R/A may take suitable consequential action accordingly.

12	Case No.: 1/33/81-ALC2/2009	Party Name:MET TRADE (INDIA) LTD.	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00280/AM10/	RLA File :05/24/040/00338/AM10/	Lic.No/Date:0510251506 27.10.2009	Defer Date:10.05.2011
	Decision : NC observed that the case is under examination of MSME and MoEF. The case stands deferred and to be relisted on 10.05.2011.			

13	Case No.: 14/33/81-ALC2/2009	Party Name:MET TRADE (INDIA) LTD.	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00293/AM10/	RLA File :05/24/040/00354/AM10/	Lic.No/Date:0510252096 09.11.2009	Defer Date:10.05.2011
	Decision : NC observed that the case is under examination of MSME and MoEF. The case stands deferred and to be relisted on 10.05.2011.			

14	Case No.: 15/33/81-ALC2/2009	Party Name:MET TRADE (INDIA) LTD.	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00294/AM10/	RLA File :05/24/040/00356/AM10/	Lic.No/Date:0510252098 09.11.2009	Defer Date:10.05.2011
	Decision : NC observed that the case is under examination of MSME and MoEF. The case stands deferred and to be relisted on 10.05.2011.			

15	Case No.:13/37/83-ALC1/2009	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status:Withdraw
	HQ File :01/83/050/00696/AM10/	RLA File :35/24/040/00014/AM10/	Lic.No/Date:3510028373 30.11.2009	Defer Date:
	Decision :NC observed that the above case is already listed in another meeting, hence decided to withdraw.			

16	Case No.:6/40/81-ALC2/2010	Party Name:RATNESH METAL INDUSTRIES PVT. LTD	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00374/AM11/	RLA File :08/24/040/00256/AM10/	Lic.No/Date:0810085115 21.12.2009	Defer Date:10.05.2011
	Decision : NC observed that the case is under examination of MOS. The case stands deferred and to be relisted on 10.05.2011.			

17	Case No.:42/1/81-ALC2/2010	Party Name:GLOBAL WIND POWER LTD.	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00576/AM10/	RLA File :03/94/040/00676/AM10/	Lic.No/Date:0310556824 25.01.2010	Defer Date:10.05.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 10.05.2011.			

18	Case No.:1/46/81-ALC2/2009	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00446/AM10/	RLA File :09/24/040/00431/AM10/	Lic.No/Date:0910040768 02.02.2010	Defer Date:10.05.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 10.05.2011.			

19	Case No.:2/46/81-ALC2/2009	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:53/81-ALC2/2010	Status:Deferred and
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			29.03.2011	Re-indexed
	HQ File :01/81/050/00447/AM10/	RLA File :09/24/040/00378/AM10/	Lic.No/Date:0910040771 02.02.2010	Defer Date:10.05.2011
Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 10.05.2011.				

20	Case No.:4/46/81-ALC2/2009	Party Name:BILCARE LIMITED	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00449/AM10/	RLA File :31/24/040/00194/AM10/	Lic.No/Date:3110041791 02.02.2010	Defer Date:10.05.2011
	Decision : NC observed that reply from the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be relisted on 10.05.2011.			

21	Case No.:9/47/81-ALC2/2009	Party Name:R.M.CONTROLS P LTD	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status:Reject
	HQ File :01/81/050/00458/AM10/	RLA File :05/24/040/00478/AM10/	Lic.No/Date:0510258401 12.02.2010	Defer Date:
	Decision : NC decided to reject the case as per written comments of DHI vide U.O. No 3(58)/2010/TSW(B) dated 03.03.2011.(copy enclosed). R/A may take suitable consequential action accordingly.			

22	Case No.:8/40/81-ALC2/2010	Party Name:SUMI MOTHERSON INNOVATIVE ENGINEERING LIMITED	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00376/AM11/	RLA File :05/24/040/00460/AM10/	Lic.No/Date:0510258719 17.02.2010	Defer Date:10.05.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 10.05.2011.			

23	Case No.:25/1/81-ALC2/2010	Party Name:ESWARI METAL INDUSTRIES	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00559/AM10/	RLA File :07/24/040/00461/AM10/	Lic.No/Date:0710070587 18.03.2010	Defer Date:10.05.2011
	Decision : NC observed that the case is under examination of MSME. The case stands deferred and to be relisted on 10.05.2011.			

24	Case No.:26/1/81-ALC2/2010	Party Name:ESWARI METAL INDUSTRIES	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00560/AM10/	RLA File :07/24/040/00462/AM10/	Lic.No/Date:0710070588 18.03.2010	Defer Date:10.05.2011
	Decision : NC observed that the case is under examination of MSME. The case stands deferred and to be relisted on 10.05.2011.			

25	Case No.:11/45/81-ALC2/2010	Party Name:DAKI ENGINEERING WORKS,	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00488/AM11/	RLA File :24/24/040/00020/AM10/	Lic.No/Date:2410027741 18.03.2010	Defer Date:10.05.2011
	Decision : NC observed that the case is under examination of MSME. The case stands deferred and to be relisted on 10.05.2011.			

26	Case No.:29/27/81-ALC2/2010	Party Name:BHARAT UDYOG	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00237/AM11/	RLA File :18/24/040/00001/AM10/	Lic.No/Date:1810002955 30.03.2010	Defer Date:10.05.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 10.05.2011.			

27	Case No.:5/27/81-ALC2/2010	Party Name:ABIR INFRASTRUCTURE PRIVATE LIMITED	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00213/AM11/	RLA File :05/23/040/00230/AM10/	Lic.No/Date:0510261567 31.03.2010	Defer Date:10.05.2011
	Decision : NC observed that reply of the firm has not been received after two reminders hence decided to send a final reminder to firm to submit the reply within 15 days. The case stands deferred and to be relisted on 10.05.2011.			

28	Case No.:26/27/81-ALC2/2010	Party Name:TIRUPATI PLASTOMATICS PVT LIMITED	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00234/AM11/	RLA File :13/24/040/00005/AM11/	Lic.No/Date:1310032068 05.05.2010	Defer Date:10.05.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 10.05.2011.			

29	Case No.:11/9/81-ALC2/2010	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00044/AM11/	RLA File :07/24/040/00441/AM10/	Lic.No/Date:0710071806 26.05.2010	Defer Date:10.05.2011
	Decision : NC observed that the case is under examination of MNRE. The case stands deferred and to be relisted on 10.05.2011.			

30	Case No.:32/45/81-ALC2/2010	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status:Approved
	HQ File :01/81/050/00509/AM11/	RLA File :07/24/040/00452/AM10/	Lic.No/Date:0710071795 26.05.2010	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of MNRE vide U.O. No 42/31/2010-11 dated 15.02.2011 as under: 1. Component on net to net basis. 2. For other items, NC has no objection, provided wastage is regulated to 3% or lower, if lower is indicated by the Company. R/A may take suitable consequential action accordingly.			

31	Case No.:34/40/81-ALC2/2010	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status:Approved
	HQ File :01/81/050/00402/AM11/	RLA File :09/24/040/00397/AM09/	Lic.No/Date:0910042214 02.06.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DHI vide U.O. No 3(112)/2010-TSW (B)dated 18.03.2011 as under:- 1. Word “Copper Wound” may be added in the description of export product and its net weight may be indicated as 4050 kg. 2. Word “coil” may be added in the description of import item No. 1and its quantity may be allowed as applied by the firm including 7% wastage. 3. Rest of the items may be allowed as applied by the firm. Components may be allowed on net to net basis as per GN-4 for engineering products. R/A may take suitable consequential action accordingly.			

32	Case No.:5/11/81-ALC2/2010	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00050/AM11/	RLA File :35/24/040/00048/AM10/	Lic.No/Date:3510030471 04.06.2010	Defer Date:10.05.2011
	Decision :NC decided to refer the case to MSME alongwith comments of M/o Mines for deciding wastage norms. The case stands deferred and to be relisted on 10.05.2011.			

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33	Case No.:16/11/81-ALC2/2010	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00061/AM11/	RLA File :35/24/040/00049/AM10/	Lic.No/Date:3510030492 07.06.2010	Defer Date:10.05.2011
	Decision : NC decided to refer the case to MSME alongwith comments of M/o Mines for deciding wastage norms. The case stands deferred and to be relisted on 10.05.2011.			

34	Case No.:17/11/81-ALC2/2010	Party Name:TOPWORTH PIPES & TUBES PRIVATE LIMITED	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status:Approved
	HQ File :01/81/050/00062/AM11/	RLA File :03/95/040/00191/AM11/	Lic.No/Date:0310577992 08.06.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 29.03.2011 as under: 1. Words “containing Non Alloy Hot Rolled Steel of 1657.21 MT” may be suffixed with the description of export product. 2. Word “Relevant” may be prefixed with the description of import item at Sl.No.1 and its quantity may be allowed as 1.05 Kgs./Kg. content in the export product. 3. As desired by the firm, quantities of import items at Sl.No. 2 & 3 may be allowed as per SION C-1292. 4. Quantity of import item at S.No.4 may be allowed within 2% of fob value of exports. R/A may take suitable consequential action accordingly.			

35	Case No.:9/40/81-ALC2/2010	Party Name:TORRENT CABLES LTD.	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status:Approved
	HQ File :01/81/050/00377/AM11/	RLA File :08/24/040/00250/AM10/	Lic.No/Date:0810090290 05.07.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 29.03.2011 as under: 1. Net weight of 428.624 MT may be specified with the quantity of export product. 2. Quantity of import item at Sl.No.1 may be allowed as 220.05 MT inclusive of 1 % wastage. 3. Quantity of import item at Sl.No.2 may be allowed as 14.27 MT inclusive of 5 % wastage.			

4. Quantity of import item at Sl.No.3 may be allowed as 68.69 MT inclusive of 5 % wastage.
 5. Quantity of import item at Sl.No. 4 may be allowed as 3.54 MT inclusive of 1 % wastage.
 6. Quantity of import item at S.No.5 may be allowed as 49 MT inclusive of 5 % wastage.
- R/A may take suitable consequential action accordingly.

36	Case No.:4/16/81-ALC2/2010	Party Name:GEM ELECTRO MECHANICALS PVT. LTD.,	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status:Withdraw
	HQ File :01/81/050/00089/AM11/	RLA File :13/24/040/00016/AM11/	Lic.No/Date:1310032647 08.07.2010	Defer Date:
	Decision : NC observed that the above case is already listed in another meeting, hence decided to withdraw the case.			

37	Case No.:2/27/81-ALC2/2010	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00210/AM11/	RLA File :05/23/040/00059/AM11/	Lic.No/Date:0510267975 12.07.2010	Defer Date:10.05.2011
	Decision : NC observed that reply from the firm has been received and being forwarded to DHI for comments. The case stands deferred and to be relisted on 10.05.2011.			

38	Case No.:3/27/81-ALC2/2010	Party Name:ALSTRONG ENTERPRISES	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status:Reject
	HQ File :01/81/050/00211/AM11/	RLA File :05/23/040/00094/AM11/	Lic.No/Date:0510267939 12.07.2010	
	Decision : NC decided to reject the case on ground of non-submission of reply despite several reminders			

39	Case No.:4/27/81-ALC2/2010	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status:Deferred and Re-indexed
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	HQ File :01/81/050/00212/AM11/	RLA File :05/23/040/00071/AM11/	Lic.No/Date:0510267957 12.07.2010	Defer Date:10.05.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 10.05.2011.			

40	Case No.:1/19/81-ALC2/2010	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status:Approved
	HQ File :01/81/050/00103/AM11/	RLA File :03/94/040/00363/AM11/	Lic.No/Date:0310584708 22.07.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DHI vide U.O. No. 3(15)/2010/TSW(B) dated 21.03.2011 as under: 1. Net weight of Export Product may be incorporated in the Authorisation as 15030 kg. 2. Qty of Import Item No. 1 may be reduced to 11292 kg including 1% wastage. 3. Combined CIF value of import item from SI No 2 to 12 may be restricted to 15% of FOB value of export product. R/A may take suitable consequential action accordingly.			

41	Case No.:43/40/81-ALC2/2010	Party Name:SALZER ELECTRONICS LTD	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00411/AM11/	RLA File :32/24/040/00020/AM11/	Lic.No/Date:3210044881 22.07.2010	Defer Date:10.05.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 10.05.2011.			

42	Case No.:21/40/81-ALC2/2010	Party Name:ABIR INFRASTRUCTURE PRIVATE LIMITED	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00389/AM11/	RLA File :05/23/040/00114/AM11/	Lic.No/Date:0510269360 29.07.2010	Defer Date:10.05.2011

Decision : NC observed that reply from the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be relisted on 10.05.2011.

43	Case No.: 29/45/81-ALC2/2010	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status: Approved
	HQ File :01/81/050/00506/AM11/	RLA File :07/24/040/00132/AM11/	Lic.No/Date:0710073299 30.07.2010	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of MNRE vide U.O. No 42/31/2010-11 dated 15.02.2011 as under: 1. Component on net to net basis. 2. For other items, NC has no objection, provided wastage is regulated to 3% or lower, if lower is indicated by the Company. R/A may take suitable consequential action accordingly.			

44	Case No.: 32/40/81-ALC2/2010	Party Name:SALZER ELECTRONICS LTD	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00400/AM11/	RLA File :32/24/040/00023/AM11/	Lic.No/Date:3210044959 03.08.2010	Defer Date:10.05.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 10.05.2011.			

45	Case No.: 10/27/81-ALC2/2010	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00218/AM11/	RLA File :05/23/040/00022/AM11/	Lic.No/Date:0510269614 04.08.2010	Defer Date:10.05.2011
	Decision : NC observed that the case is under examination of DOT. The case stands deferred and to be relisted on 10.05.2011.			

46	Case No.: 13/27/81-ALC2/2010	Party Name:LEGENDS THE MERCHANT GROUP	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status: Deferred and Re-indexed
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HQ File :01/81/050/00221/AM11/	RLA File :05/23/040/00121/AM11/	Lic.No/Date:0510270636 16.08.2010	Defer Date:10.05.2011
Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 10.05.2011.			

47	Case No.:7/40/81-ALC2/2010	Party Name:RUBY MICA COMPANY PRIVATE LIMITED,	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status:Approved
	HQ File :01/81/050/00375/AM11/	RLA File :02/24/040/00090/AM11/	Lic.No/Date:0210146773 20.08.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 29.03.2011 as under: 1. Net weights of 3850 Kgs & 7260 Kgs. may be specified with the quantities of export products at Sl. No. 1 & 2 respectively. 2. Quantities of import items at S.No.1 & 3 may be allowed as applied for i.e. 770 Kgs. & 1452 Kgs. respectively inclusive of 2% wastage. 3. Word "relevant" may be prefixed with the descriptions of import items at S.No.2 & 4 and their quantities may be allowed as 485.2 Kgs. & 914.94 Kgs. respectively inclusive of 1% wastage. R/A may take suitable consequential action accordingly.			

48	Case No.:28/45/81-ALC2/2010	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status:Approved
	HQ File :01/81/050/00505/AM11/	RLA File :07/24/040/00182/AM11/	Lic.No/Date:0710073906 30.08.2010	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of MNRE vide U.O. No 42/31/2010-11/PVSE dated 15.02.2011 as under: 1. Component on net to net basis. 2. For other items, NC has no objection, provided wastage is regulated to 3% or lower, if lower is indicated by the Company. R/A may take suitable consequential action accordingly.			

49	Case No.:33/45/81-ALC2/2010	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00510/AM11/	RLA File :07/24/040/00181/AM11/	Lic.No/Date:0710073904 30.08.2010	Defer Date:10.05.2011
	Decision : NC observed that the case is under examination of MNRE. The case stands deferred and to be relisted on 10.05.2011.			

50	Case No.:28/40/81-ALC2/2010	Party Name:FLOVEL MECAMIDI ENERGY PRIVATE LIMITED	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00396/AM11/	RLA File :05/23/040/00135/AM11/	Lic.No/Date:0510271787 31.08.2010	Defer Date:10.05.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 10.05.2011.			

51	Case No.:30/27/81-ALC2/2010	Party Name:NAVGRAH FASTNERS PVT. LTD.	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00238/AM11/	RLA File :52/24/040/00017/AM11/	Lic.No/Date:5210031960 20.09.2010	Defer Date:10.05.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 26.04.2011.			

52	Case No.:31/27/81-ALC2/2010	Party Name:UNIFLEX CABLES LTD.	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00239/AM11/	RLA File :03/95/040/00330/AM11/	Lic.No/Date:0310593050 20.09.2010	Defer Date:10.05.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 10.05.2011.			

53	Case No.:46/40/81-ALC2/2010	Party Name:GUJARAT VICTORY FORGING PVT.LTD,	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00414/AM11/	RLA File :34/24/040/00150/AM11/	Lic.No/Date:3410028051 22.09.2010	Defer Date:10.05.2011
	Decision : NC decided to send a letter to firm to submit reply as per written comments of MSME. (copy enclosed)The case stands deferred and to be re-listed on 10.05.2011.			

54	Case No.:33/27/81-ALC2/2010	Party Name:ADVANCE CABLE TECHNOLOGIES PVT.LTD,	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00241/AM11/	RLA File :07/24/040/00218/AM11/	Lic.No/Date:0710074401 23.09.2010	Defer Date:10.05.2011
	Decision : NC observed that comment from DOT are still awaited and decided to send a reminder to DOT to expedite the case. The case stands deferred and to be re-listed on 10.05.2011.			

55	Case No.:34/27/81-ALC2/2010	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00242/AM11/	RLA File :03/95/040/00438/AM11/	Lic.No/Date:0310593594 23.09.2010	Defer Date:10.05.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 10.05.2011.			

56	Case No.:35/27/81-ALC2/2010	Party Name:UM CABLES LTD.,	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00243/AM11/	RLA File :03/95/040/00435/AM11/	Lic.No/Date:0310593774 24.09.2010	Defer Date:10.05.2011
	Decision : NC observed that comment from DIT are still awaited and decided to send a reminder to DIT to expedite the case. The case stands deferred and to be re-listed on 10.05.2011.			

57	Case No.:47/40/81-ALC2/2010	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status:Approved
	HQ File :01/81/050/00415/AM11/	RLA File :34/24/040/00146/AM11/	Lic.No/Date:3410028110 27.09.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 29.03.2011 as under: Taking clue from SION C-2, Advance Authorisation may be ratified as under: 1. Word “Ingot” may be suffixed with the description of import item at Sl. No. 1 2. Quantity of import item at Sl.No. 1 may be allowed as applied for i.e. 30.141 MT inclusive of a wastage of 2%. 3. Quantities of import items at Sl.No. 2 & 3 may be allowed as 0.252 MT & 0.220 MT respectively inclusive of a wastage of 5%. R/A may take suitable consequential action accordingly.			

58	Case No.:31/40/81-ALC2/2010	Party Name:ADDI ALLOYS PVT.LTD.	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00399/AM11/	RLA File :30/24/040/00031/AM11/	Lic.No/Date:3010069857 30.09.2010	Defer Date:10.05.2011
	Decision : NC observed that the case is under examination of MOS. The case stands deferred and to be relisted on 10.05.2011.			

59	Case No.:20/40/81-ALC2/2010	Party Name:HIGH ENERGY BATTERIES (INDIA) LIMITED,	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00388/AM11/	RLA File :04/24/040/00176/AM11/	Lic.No/Date:0410117730 01.10.2010	Defer Date:10.05.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 10.05.2011.			

60	Case No.:36/40/81-ALC2/2010	Party Name:MINEX METALLURGICAL COMPANY LIMITED	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00404/AM11/	RLA File :03/95/040/00463/AM11/	Lic.No/Date:0310594726 01.10.2010	Defer Date:10.05.2011
	Decision : As per recommendation of representative of MOS present in the meeting NC decided to ask the firm to apply for fixation of SION before NC takes up this case. The case stands deferred and to be re-listed on 10.05.2011.			

61	Case No.:49/40/81-ALC2/2010	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00417/AM11/	RLA File :34/24/040/00157/AM11/	Lic.No/Date:3410028169 01.10.2010	Defer Date:10.05.2011
	Decision : NC observed that the case is under examination of M/o Mines. The case stands deferred and to be relisted on 10.05.2011.			

62	Case No.:19/40/81-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00387/AM11/	RLA File :06/24/040/00032/AM11/	Lic.No/Date:0610019278 05.10.2010	Defer Date:10.05.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 10.05.2011.			

63	Case No.:1/31/81-ALC2/2010	Party Name:KRYFS POWER COMPONENTS LIMITED	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status:Approved
	HQ File :01/81/050/00307/AM11/	RLA File :03/94/040/00603/AM11/	Lic.No/Date:0310595870 08.10.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of MOS vide U.O. No. 2(5)/2006-TW dated 14.02.2011 as under:			

Export Item	Quantity	Import Item	Quantity
CRGO Slit Coils for Transformer Cores (Max. width 300 mm)	1225 M.T.	CRGO Steel of relevant thickness in Coil form (width 910 mm and above)	1243.4 M.T.

In line with previous decisions of NC , a norm of 1.015 kg /kg of exports has been recommended.

R/A may take suitable consequential action accordingly.

64	Case No.:3/31/81-ALC2/2010	Party Name:SINGHANIA ALU-FOIL CONTAINERS MANUFACTURING CO	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00309/AM11/	RLA File :05/24/040/00243/AM11/	Lic.No/Date:0510274796 12.10.2010	Defer Date:10.05.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 10.05.2011.			

65	Case No.:24/40/81-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status:Approved
	HQ File :01/81/050/00392/AM11/	RLA File :11/24/040/00040/AM11/	Lic.No/Date:1110023345 12.10.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DHI vide U.O. No. 3(33)/2010/TSW(B)-TW dated 11.03.2011 as under: Taking clue from existing SION the proposal is recommended as under: 1. Combined quantity of import item No. 1 & 2 is to be allowed as 110240 kg. 2. Quantity of import item No. 3 may be reduced to 544310 Kg. 3. Import item No. 4,5 & 6 may be allowed as applied by the firm. 4. Quantity of import item No 7 may be reduced to 13 set on net to net basis.			

R/A may take suitable consequential action accordingly.

66	Case No.:29/40/81-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00397/AM11/	RLA File :11/24/040/00043/AM11/	Lic.No/Date:1110023344 12.10.2010	Defer Date:10.05.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 10.05.2011.			

67	Case No.:35/40/81-ALC2/2010	Party Name:TTP TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00403/AM11/	RLA File :07/24/040/00261/AM11/	Lic.No/Date:0710074770 12.10.2010	Defer Date:10.05.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 10.05.2011.			

68	Case No.:42/40/81-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00410/AM11/	RLA File :11/24/040/00042/AM11/	Lic.No/Date:1110023343 12.10.2010	Defer Date:10.05.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 10.05.2011.			

69	Case No.:4/31/81-ALC2/2010	Party Name:CENTURY METAL RECYCLING PRIVATE LTD. (FORMERLY CENT	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00310/AM11/	RLA File :05/23/040/00169/AM11/	Lic.No/Date:0510274897 13.10.2010	Defer Date:10.05.2011

Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 10.05.2011.

70	Case No.:5/31/81-ALC2/2010	Party Name:ROOP ARINNA FABRICATORS PRIVATE LIMITED	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00311/AM11/	RLA File :05/24/040/00244/AM11/	Lic.No/Date:0510274913 13.10.2010	Defer Date:10.05.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 26.04.2011.			

71	Case No.:7/31/81-ALC2/2010	Party Name:IMAGE LABELS PVT.LTD.,	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status:Approved
	HQ File :01/81/050/00313/AM11/	RLA File :07/24/040/00275/AM11/	Lic.No/Date:0710074827 14.10.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of C&PC vide O.M. No. 46011/88/2006-PC-II dated 14.02.2011 as under:			
	1. Item to be Exported	Quantity		
	PVC Sheet Insulators	1 kg		
	Raw material recommended for Import	Quantity		
	Relevant PVC Sheet	1.08 kg/kg content in the export product		
	2. Item to be Exported	Quantity		
	Polycarbonate Sheet Insulators	1 kg		
	Raw material recommended for Import	Quantity		
	Relevant Polycarbonate Sheet	1.08 kg/kg content in the export product		
	R/A may take suitable consequential action accordingly.			

72	Case No.: 17/40/81-ALC2/2010	Party Name:COPPER STRIPS PVT LTD	Meet No/Date:53/81-ALC2/2010 29.03.2011
	HQ File :01/81/050/00385/AM11/	RLA File :11/24/040/00041/AM11/	Lic.No/Date:1110023360 14.10.2010
	Decision : NC observed that reply from the firm has been received and being forwarded to DIPP for examination. The case stands deferred and to be relisted on 10.05.2011.		

73	Case No.:9/45/81-ALC2/2010	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status:Approved
	HQ File :01/81/050/00486/AM11/	RLA File :34/24/040/00176/AM11/	Lic.No/Date:3410028320 14.10.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O dated 29.03.2011 as under: After taking clue from SION C-7 , Advance Authorisation may be ratified as under: - Quantity of import item at Sl. No.1 may be allowed as 108.836 MT. inclusive of 4% wastage. - Quantities of import items at Sl. No. 2 & 3 may be allowed as applied for i.e. 0.355 MT and 0.118 MT respectively inclusive of 3% wastage. - Word' relevant'' may be prefixed with the description of import item at Sl. No. 4. - Quantity of import item at Sl. No.4 may be allowed as 61.934 MT. inclusive of 2% wastage. - Quantity of import item at Sl. No.5 may also be allowed as 4 % of weight of steel i.e. 2.477 MT. R/A may take suitable consequential action accordingly.			

74	Case No.: 8/31/81-ALC2/2010	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00314/AM11/	RLA File :05/23/040/00197/AM11/	Lic.No/Date:0510275123 18.10.2010	Defer Date:10.05.2011
	Decision : NC observed that M/o Steel has sent a letter to firm to submit information and decided to send a reminder to firm to submit the requisite information to MOS. The case stands deferred and to be relisted on 10.05.2011.			

75	Case No.: 9/31/81-ALC2/2010	Party Name:IP SOFTCOM (INDIA) PVT.LTD.,	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00315/AM11/	RLA File :04/24/040/00180/AM11/	Lic.No/Date:0410118155 19.10.2010	Defer Date:10.05.2011
	Decision : NC observed that the case is under examination of DIT. The case stands deferred and to be relisted on 10.05.2011.			

76	Case No.: 10/31/81-ALC2/2010	Party Name:MAHARASHTRA SEAMLESS LTD	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status: Approved
	HQ File :01/81/050/00316/AM11/	RLA File :05/24/040/00252/AM11/	Lic.No/Date:0510275355 20.10.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 29.03.2011 as under: - Quantities of export products from Sl. No. 1 to 9 may also be specified as 9990 Meters, 5500 Meters, 2010 Meters, 516 Meters, 588 Meters, 504 Meters, 456 Meters, 324 Meters & 408 Meters respectively in addition to their weights. - Description of import item at Sl. No. 1 may be modified as "Relevant Alloy Steel Billets/Rounds" and its quantity may be allowed as applied for i.e. 1175.028 MT inclusive of wastage of 20% after taking clue from SION at Sl. No. C-797. - Quantities of import items from Sl.No. 2, 3 & 4 may be allowed as applied for i.e. 2004 Kgs, 4396 Kgs & 42613 Kgs. respectively after taking clue from SION at Sl.No. C- 1289 R/A may take suitable consequential action accordingly.			

Case No.: 11/31/81-ALC2/2010	Party Name:GUJARAT VICTORY FORGING PVT.LTD,	Meet No/Date:53/81-ALC2/2010	Status: Deferred and
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77			29.03.2011	Re-indexed
	HQ File :01/81/050/00317/AM11/	RLA File :34/24/040/00189/AM11/	Lic.No/Date:3410028362 21.10.2010	Defer Date:10.05.2011
Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 10.05.2011.				

78	Case No.:16/40/81-ALC2/2010	Party Name:AGRO DUTCH INDUSTRIES LTD.,	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00384/AM11/	RLA File :22/24/040/00053/AM11/	Lic.No/Date:2210010554 21.10.2010	Defer Date:10.05.2011
Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 10.05.2011.				

79	Case No.:40/40/81-ALC2/2010	Party Name:BIRLA ERICSSON OPTICAL LTD.,	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00408/AM11/	RLA File :11/24/040/00048/AM11/	Lic.No/Date:1110023394 21.10.2010	Defer Date:10.05.2011
Decision : NC observed that comments from DOT is still awaited and hence decided to send a reminder to DOT to expedite the case. The case stands deferred and to be re-listed on 10.05.2011.				

80	Case No.:41/40/81-ALC2/2010	Party Name:FLASH FORGE PVT LTD	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status:Approved
	HQ File :01/81/050/00409/AM11/	RLA File :26/24/040/00002/AM11/	Lic.No/Date:2610009503 22.10.2010	Defer Date:
Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 29.03.2011 as under:				
1. Words “ e.g. Tee Reducing, Elbows, Reducer Conc” may be suffixed with the description of export product. 2. Net Weight of export products may be specified as 190.62 MT				

3. Word “ Relevant” may be prefixed with the description of import items from Sl. No. 1 to 7 and their quantities may be allowed as 1.10 Kgs/Kg content in the export product after taking clue from SION at Sl. No. C-798.
R/A may take suitable consequential action accordingly.

81	Case No.: 12/40/81-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00380/AM11/	RLA File :06/24/040/00035/AM11/	Lic.No/Date:0610019488 27.10.2010	Defer Date:10.05.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 10.05.2011.			

82	Case No.: 14/40/81-ALC2/2010	Party Name:POWER GEAR LTD.	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status: Approved
	HQ File :01/81/050/00382/AM11/	RLA File :07/24/040/00274/AM11/	Lic.No/Date:0710075077 27.10.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DHI vide U.O. No 3(78)/2010/TSW(B) dated 08.03.2011 as under: 1.Import item No 1 to 14 are components and may be allowed on net to net basis as per condition of GN-4 for engineering products. 2. Import item No 15 to 17 may be allowed and their combined CIF value may be restricted to 0.1% of FOB value of export products. 3. Import item No. 18 may be allowed and its quantity may be restricted to 1% of FOB value of export products. R/A may take suitable consequential action accordingly.			

83	Case No.:4/40/81-ALC2/2010	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00372/AM11/	RLA File :05/23/040/00206/AM11/	Lic.No/Date:0510275960 28.10.2010	Defer Date:10.05.2011
	Decision : NC observed that M/o Steel has sent a letter to firm to submit information and decided to send a reminder to firm to submit the requisite information to MOS. The case stands deferred and to be relisted on 10.05.2011.			

84	Case No.:15/40/81-ALC2/2010	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00383/AM11/	RLA File :07/24/040/00294/AM11/	Lic.No/Date:0710075121 28.10.2010	Defer Date:10.05.2011
	Decision : NC observed that the comments from MNRE are still awaited and therefore decided to send reminder to expedite the same. The case stands deferred and to be relisted on 10.05.2011.			

85	Case No.:45/40/81-ALC2/2010	Party Name:GUJARAT VICTORY FORGING PVT.LTD,	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00413/AM11/	RLA File :34/24/040/00209/AM11/	Lic.No/Date:3410028545 09.11.2010	Defer Date:10.05.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 10.05.2011.			

86	Case No.:4/35/81-ALC2/2010	Party Name:UM CABLES LTD.,	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status:Withdraw
	HQ File :01/81/050/00345/AM11/	RLA File :03/95/040/00594/AM11/	Lic.No/Date:0310601620 16.11.2010	Defer Date:
	Decision : The above case is listed in the other meeting also hence NC decided to withdraw the case.			

87	Case No.: 31/45/81-ALC2/2010	Party Name:MONTEX GLASS FIBRE IND PVT LTD	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00508/AM11/	RLA File :03/95/040/00608/AM11/	Lic.No/Date:0310602784 24.11.2010	Defer Date:10.05.2011
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 29.03.2011:- 1. Quantity of export product in Sq. Mtrs also in addition to its weight. 2. Quantity of import item at SL. No. 2 namely Aluminum Foil in Sq.Mtrs. also in addition to its weight 3. Justification for claimed wastages on the import items. The case stands deferred and to be re-listed on 10.05.2011.			

88	Case No.: 1/37/81-ALC2/2010	Party Name:SANDVIK ASIA LIMITED	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00352/AM11/	RLA File :08/24/040/00215/AM11/	Lic.No/Date:0810094152 25.11.2010	Defer Date:10.05.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 10.05.2011.			

89	Case No.: 5/45/81-ALC2/2010	Party Name:ARMOR PLAST LTD.,	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00482/AM11/	RLA File :07/24/040/00326/AM11/	Lic.No/Date:0710075654 25.11.2010	Defer Date:10.05.2011
	Decision : As per the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 10.05.2011: - 1.Information in respect of S.No. 3,5,11 of the Standard Deficiency Format .			

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90	Case No.: 26/45/81-ALC2/2010	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00503/AM11/	RLA File :06/24/040/00043/AM11/	Lic.No/Date:0610019934 29.11.2010	Defer Date:10.05.2011
	Decision : NC observed that the case is under examination of C&PC. The case stands deferred and to be relisted on 10.05.2011.			

91	Case No.: 10/45/81-ALC2/2010	Party Name:GEM ELECTRO MECHANICALS PVT. LTD.,	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00487/AM11/	RLA File :13/24/040/00022/AM11/	Lic.No/Date:1310033901 30.11.2010	Defer Date:10.05.2011
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 29.03.2011:- 1. Separate quantities each type of Lead in Wire in Nos. & Kgs. 2. Information in respect of Sl. No. 5 of Standard Deficiency Format for each type of Lead in Wire. The case stands deferred and to be re-listed on 10.05.2011.			

92	Case No.: 25/45/81-ALC2/2010	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00502/AM11/	RLA File :10/24/040/00070/AM11/	Lic.No/Date:1010041029 30.11.2010	Defer Date:10.05.2011
	Decision : NC observed that the comments from DIT are still awaited and therefore decided to send reminder to expedite the same. The case stands deferred and to be relisted on 10.05.2011.			

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93	Case No.:7/45/81-ALC2/2010	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00484/AM11/	RLA File :05/23/040/00252/AM11/	Lic.No/Date:0510279098 09.12.2010	Defer Date:10.05.2011
	Decision : NC observed that M/o Steel has sent a letter to firm to submit information and decided to send a reminder to firm to submit the requisite information to MOS. The case stands deferred and to be relisted on 10.05.2011.			

94	Case No.:22/45/81-ALC2/2010	Party Name:CROWN CORPORATION PVT. LTD.	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00499/AM11/	RLA File :03/94/040/00738/AM11/	Lic.No/Date:0310605465 09.12.2010	Defer Date:10.05.2011
	Decision : As per the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 10.05.2011: - 1.Information in respect of S.No. 3,4,5,11 of the Standard Deficiency Format .			

95	Case No.:12/45/81-ALC2/2010	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMITED	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00489/AM11/	RLA File :31/24/040/00186/AM11/	Lic.No/Date:3110045845 10.12.2010	Defer Date:10.05.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 10.05.2011.			

96	Case No.:1/40/81-ALC2/2010	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status:Deferred and Re-indexed
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HQ File :01/81/050/00369/AM11/	RLA File :03/95/040/00686/AM11/	Lic.No/Date:0310606040 13.12.2010	Defer Date:10.05.2011
Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 10.05.2011.			

97	Case No.:3/46/81-ALC2/2010	Party Name:ASHLEY ALTEAMS INDIA LIMITED	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status:Approved
	HQ File :01/81/050/00518/AM11/	RLA File :04/24/040/00241/AM11/	Lic.No/Date:0410119693 13.12.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 29.03.2011 as under: 1. Words “Casting Part weight: 2.34 Kgs” may be suffixed with the description of export product at Sl. No. 1. 2. Words “ Casting Part weight: 1.604 Kgs” may be suffixed with the description of export product at Sl. No. 2. 3. Words “ Casting Part weight: 4.4 Kgs” may be suffixed with the description of export product at Sl. No. 3. 4. Words “ Casting Part weight: 1.4 Kgs” may be suffixed with the description of export product at Sl. No. 4. 5. Word” Relevant” may be prefixed with the description of import items at Sl. No. 1, 16, 21 & 28. 6. Quantity of import item at S.No. 1 may be allowed as applied for i.e.73920 Kgs. inclusive of 5.3 % wastage. 7. Import items from Sl. No. 2 to 14 may be allowed on net to net basis with accountability clause. 8. Import item at Sl. No. 15 may be allowed on net to net basis as applied for. 9. Quantity of import item at S.No. 16 may be allowed as applied for i.e.50640 Kgs. inclusive of 5.23 % wastage. 10. Import items from Sl. No. 17 to 20 may be allowed on net to net basis with accountability clause. 11. Quantity of import item at S.No. 21 may be allowed as applied for i.e.190062.048 Kgs. inclusive of 5.5 % wastage. 12. Import items from Sl. No. 22 to 27 may be allowed on net to net basis with accountability clause. 13. Quantity of import item at S.No. 28 may be allowed as 60761 Kgs. inclusive of 6 % wastage. 14. Import items at Sl. No. 29 & 30 may be allowed on net to net basis with accountability clause R/A may take suitable consequential action accordingly.			

98	Case No.:1/39/81-ALC2/2010	Party Name:OIL COUNTRY TUBULAR LIMITED	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00368/AM11/	RLA File :09/24/040/00388/AM11/	Lic.No/Date:0910044671 14.12.2010	Defer Date:10.05.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 10.05.2011.			

99	Case No.:2/40/81-ALC2/2010	Party Name:UM CABLES LTD.,	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00370/AM11/	RLA File :03/95/040/00690/AM11/	Lic.No/Date:0310606224 14.12.2010	Defer Date:10.05.2011
	Decision : NC observed that the case is under examination of DIT & DOT. The case stands deferred and to be relisted on 10.05.2011.			

100	Case No.:4/45/81-ALC2/2010	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00481/AM11/	RLA File :03/94/040/00812/AM11/	Lic.No/Date:0310606403 15.12.2010	Defer Date:10.05.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 10.05.2011.			

101	Case No.:3/40/81-ALC2/2010	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00371/AM11/	RLA File :03/94/040/00788/AM11/	Lic.No/Date:0310606625 16.12.2010	Defer Date:10.05.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 10.05.2011.			

102	Case No.:8/45/81-ALC2/2010	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status:Approved
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	HQ File :01/81/050/00485/AM11/	RLA File :34/24/040/00229/AM11/	Lic.No/Date:3410028836 20.12.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 29.03.2011 as under: Taking clue from SION C-2, Advance Authorisation may be ratified as under: 1. Word “Ingot” may be suffixed with the description of import item at Sl. No. 1 2. Quantity of import item at Sl.No. 1 may be allowed as applied for i.e. 100.47 MT inclusive of a wastage of 2%. 3. Quantities of import items at Sl.No. 2 & 3 may be allowed as 0.840 MT & 0.735 MT respectively inclusive of a wastage of 5%. R/A may take suitable consequential action accordingly.			

103	Case No.:6/45/81-ALC2/2010	Party Name:WELSPUN CORP LTD.	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00483/AM11/	RLA File :34/24/040/00235/AM11/	Lic.No/Date:3410028876 22.12.2010	Defer Date:10.05.2011
	Decision : : NC observed that the case is under examination of MOS. The case stands deferred and to be relisted on 10.05.2011.			

104	Case No.:2/46/81-ALC2/2010	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00517/AM11/	RLA File :04/24/040/00245/AM11/	Lic.No/Date:0410120023 22.12.2010	Defer Date:10.05.2011
	Decision : : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 10.05.2011.			

105	Case No.:13/45/81-ALC2/2010	Party Name:HAMEX FUEL CELL PRIVATE LIMITED	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status:Deferred and Re-indexed

	HQ File :01/81/050/00490/AM11/	RLA File :31/24/040/00196/AM11/	Lic.No/Date:3110046165 28.12.2010	Defer Date:10.05.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 10.05.2011.			

106	Case No.:18/45/81-ALC2/2010	Party Name:TORRENT CABLES LTD.	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00495/AM11/	RLA File :08/24/040/00175/AM11/	Lic.No/Date:0810095028 28.12.2010	Defer Date:10.05.2011
	Decision : : NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 29.03.2011:- - Detailed calculations for the requirement of each raw material and the weight of cable supported by the Cross sectional diagram of the cable/Buyers data sheet - Material balancing viz. net content of each imported and indigenous input per KM of export product. alongwith net weight The case stands deferred and to be re-listed on 10.05.2011.			

107	Case No.:10/46/81-ALC2/2010	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00525/AM11/	RLA File :34/24/040/00254/AM11/	Lic.No/Date:3410028950 28.12.2010	Defer Date:10.05.2011
	Decision : NC decided to refer the case to DIPP for comments. The case stands deferred and to be re-listed on 10.05.2011.			

108	Case No.:30/45/81-ALC2/2010	Party Name:NEXUS ELECTRO STEEL LIMITED,	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00507/AM11/	RLA File :04/24/040/00253/AM11/	Lic.No/Date:0410120241 29.12.2010	Defer Date:10.05.2011
	Decision : NC decided to forward the reply received from the firm to MOS for comments. The case stands deferred and to be re-listed on 10.05.2011.			

109	Case No.:9/46/81-ALC2/2010	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status:Approved
	HQ File :01/81/050/00524/AM11/	RLA File :34/24/040/00237/AM11/	Lic.No/Date:3410028982 30.12.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 29.03.2011 as under: Quantity of import item may be allowed as applied for i.e. 104 MT inclusive of 4% wastage after taking clue from SION C-1. R/A may take suitable consequential action accordingly.			

110	Case No.:14/45/81-ALC2/2010	Party Name:PAVITHRA TOOLINGS	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status:Approved
	HQ File :01/81/050/00491/AM11/	RLA File :07/24/040/00399/AM11/	Lic.No/Date:0710076489 04.01.2011	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 29.03.2011 as under: Word ‘Relevant” may be prefixed with the description of import item and its quantity may be allowed as 59976 Kgs. inclusive of 2 % wastage. R/A may take suitable consequential action accordingly.			

111	Case No.:15/45/81-ALC2/2010	Party Name:PAVITHRA TOOLINGS	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status:Approved
	HQ File :01/81/050/00492/AM11/	RLA File :07/24/040/00398/AM11/	Lic.No/Date:0710076490 04.01.2011	Defer Date:

Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 29.03.2011 as under:

Word 'Relevant" may be prefixed with the description of import item and its quantity may be allowed as 44982 Kgs. inclusive of 2 % wastage.

R/A may take suitable consequential action accordingly.

112	Case No.: 8/46/81-ALC2/2010	Party Name:EXIDE INDUSTRIES LTD	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status: Approved
	HQ File :01/81/050/00523/AM11/	RLA File :02/24/040/00178/AM11/	Lic.No/Date:0210153533 14.01.2011	Defer Date:
	Decision : : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 29.03.2011 as under: 1. Import items from Sl. No. 1 to 7 may be allowed as per SION at S.No. C-1058 2. Import item at Sl. No. 8 may be allowed on net to net basis. R/A may take suitable consequential action accordingly.			

113	Case No.: 1/45/81-ALC2/2010	Party Name:SANDVIK ASIA LIMITED	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00478/AM11/	RLA File :04/24/040/00229/AM11/	Lic.No/Date:0410120795 18.01.2011	Defer Date:10.05.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 10.05.2011.			

114	Case No.:2/45/81-ALC2/2010	Party Name:MEHTA TUBES LIMITED	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status:Approved
	HQ File :01/81/050/00479/AM11/	RLA File :03/95/040/00752/AM11/	Lic.No/Date:0310611806 19.01.2011	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 29.03.2011 as under: Quantity of import item may be allowed as 54000 Kgs. inclusive of 8% wastage after taking clue from SION C-1167. R/A may take suitable consequential action accordingly.			

115	Case No.:3/45/81-ALC2/2010	Party Name:KDDL LTD.,	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status:Approved
	HQ File :01/81/050/00480/AM11/	RLA File :07/24/040/00420/AM11/	Lic.No/Date:0710076810 19.01.2011	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 29.03.2011 as under: a) Quantity of import item at Sl. No. 1 may be allowed as 3084 Kgs. inclusive of 24.6 % wastage after 2/3 rd recovery. R/A may take suitable consequential action accordingly.			

116	Case No.:11/46/81-ALC2/2010	Party Name:EASTERN COPPER MFG. CO PVT. LTD.,	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00526/AM11/	RLA File :02/24/040/00086/AM11/	Lic.No/Date:0210153790 19.01.2011	Defer Date:10.05.2011

Decision : As per the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 10.05.2011: -

1.Information in respect of S.No. 3,5,11 of the Standard Deficiency Format .

117	Case No.:20/45/81-ALC2/2010	Party Name:ATUL ELECTRO FORMERS LTD	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00497/AM11/	RLA File :31/24/040/00189/AM11/	Lic.No/Date:3110046519 20.01.2011	Defer Date:10.05.2011
	Decision : NC decided to refer the case to Chemical wing of DIPP for comments. The case stands deferred and to be relisted on 10.05.2011.			

118	Case No.:21/45/81-ALC2/2010	Party Name:MAHENDRA INDUSTRIES	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status:Close
	HQ File :01/81/050/00498/AM11/	RLA File :07/24/040/00419/AM11/	Lic.No/Date:0710076832 20.01.2011	Defer Date:
	Decision : NC observed that as the RA has issued the AA on repeat basis, ratification of norms is not required and decided to close the case.			

119	Case No.:23/45/81-ALC2/2010	Party Name:AGRO DUTCH INDUSTRIES LTD.,	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00500/AM11/	RLA File :22/24/040/00086/AM11/	Lic.No/Date:2210010882 21.01.2011	Defer Date:10.05.2011
	Decision : As per the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 10.05.2011: - 1.Information in respect of S.No. 3, ,5,11, 11A of the Standard Deficiency Format .			

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120	Case No.:24/45/81-ALC2/2010	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00501/AM11/	RLA File :31/24/040/00232/AM11/	Lic.No/Date:3110046554 21.01.2011	Defer Date:10.05.2011
	Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be relisted on 10.05.2011.			

121	Case No.:35/45/81-ALC2/2010	Party Name:KDDL LTD.,	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00512/AM11/	RLA File :07/24/040/00418/AM11/	Lic.No/Date:0710076881 24.01.2011	Defer Date:10.05.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 10.05.2011.			

122	Case No.:36/45/81-ALC2/2010	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status:Approved
	HQ File :01/81/050/00513/AM11/	RLA File :13/24/040/00031/AM11/	Lic.No/Date:1310034454 25.01.2011	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 29.03.2011 as under: Quantity of import item may be allowed as 22189.5 Kgs. after taking clue from Engineering Table 5. R/A may take suitable consequential action accordingly.			

123	Case No.:37/45/81-ALC2/2010	Party Name:SUMI MOTHERSON INNOVATIVE ENGINEERING LIMITED	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00514/AM11/	RLA File :05/24/040/00350/AM11/	Lic.No/Date:0510282431 27.01.2011	Defer Date:10.05.2011
	Decision :NC decided to refer the case to C&PC for comments. The case stands deferred and to be relisted on 10.05.2011.			

124	Case No.:38/45/81-ALC2/2010	Party Name:VUPPALA MRITHA MAGNETIC COMPONENTS LTD	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status:Approved
	HQ File :01/81/050/00515/AM11/	RLA File :09/24/040/00436/AM11/	Lic.No/Date:0910045281 27.01.2011	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIT vide U.O. dated 23.03.2011 as under: The above AA is ratified on net to net basis with accountability clause. R/A may take suitable consequential action accordingly.			

125	Case No.:1/46/81-ALC2/2010	Party Name:IMAGE LABELS PVT.LTD.,	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00516/AM11/	RLA File :07/24/040/00402/AM11/	Lic.No/Date:0710076994 28.01.2011	Defer Date:10.05.2011
	Decision :NC decided to refer the case to C&PC for comments. The case stands deferred and to be relisted on 10.05.2011.			

126	Case No.:4/46/81-ALC2/2010	Party Name:RADIANT - RSCC SPECIALTY CABLE PRIVATE LIMITED	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00519/AM11/	RLA File :09/24/040/00496/AM11/	Lic.No/Date:0910045352 01.02.2011	Defer Date:10.05.2011

Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 10.05.2011.

127	Case No.:5/46/81-ALC2/2010	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00520/AM11/	RLA File :05/23/040/00302/AM11/	Lic.No/Date:0510282721 01.02.2011	Defer Date:10.05.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 10.05.2011.			

128	Case No.:6/46/81-ALC2/2010	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00521/AM11/	RLA File :09/24/040/00235/AM11/	Lic.No/Date:0910045354 01.02.2011	Defer Date:10.05.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 10.05.2011.			

129	Case No.:7/46/81-ALC2/2010	Party Name:IMAGE LABELS PVT.LTD.,	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00522/AM11/	RLA File :07/24/040/00436/AM11/	Lic.No/Date:0710077064 01.02.2011	Defer Date:10.05.2011
	Decision : NC observed that the case is under examination of C&PC . The case stands deferred and to be relisted on 10.05.2011.			

130	Case No.:1/47/81-ALC2/2010	Party Name:MAHENDRA INDUSTRIES	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status:Closed
	HQ File :01/81/050/00527/AM11/	RLA File :07/24/040/00440/AM11/	Lic.No/Date:0710077113 03.02.2011	Defer Date:
	Decision : NC observed that as the RA has issued the AA on repeat basis, ratification of norms is not required and decided to close the case.			

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131	Case No.: 2/47/81-ALC2/2010	Party Name:JLC ELECTROMET PVT. LTD.,	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00528/AM11/	RLA File :13/24/040/00030/AM11/	Lic.No/Date:1310034501 03.02.2011	Defer Date:
	Decision :NC decided to examine the case on file.			

132	Case No.: 3/47/81-ALC2/2010	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:53/81-ALC2/2010 29.03.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00529/AM11/	RLA File :03/94/040/00959/AM11/	Lic.No/Date:0310614989 08.02.2011	Defer Date:10.05.2011
	Decision : : NC observed that the case is under examination of DHI . The case stands deferred and to be relisted on 10.05.2011.			

PART – AR – DEFERRED

Sl. No. 262

CASE NO. AR- 58	M/s Bharat Heavy Electricals Ltd.
Meeting No. 53/81	F. No. 01/81/050/0060/AM10/DES-II

Dated: 29.03.2011	Advance License No.6110000312 dated 29.05.2009
	RLA's F.No.61/24/40/0006/AM10

Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DHI vide U.O. No 3(21)/2009/TSW(B) dated 3.3.2011. (copy enclosed).

R/A may take suitable consequential action accordingly.

Sl. No. 263

CASE NO. AR- 59	M/s Bharat Heavy Electricals Ltd.
Meeting No. 53/81	F. No. 01/81/050/0434/AM09/DES-II
Dated: 29.03.2011	Advance License No.6110000219 dated 22.09.2008
	RLA's F.No.61/24/40/0039/AM09

Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DHI vide U.O. No 3(21)/2009/TSW(B) dated 3.3.2011. (copy enclosed)

R/A may take suitable consequential action accordingly.

Sl. No. 264

Case No. AR- 78	M/S Codina Metalic Pvt. Ltd., Chennai
Meeting No. 53/81	F.No.01/81/50/410/AM10/DES-II
Dated: 29.03.2011	Advance License No.0410110392 dt.23.12.2009
	RLA F.No.04/24/40/0239/AM10

Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 29.03.2011 as under:

Words “30000 x 650 x 0.9 mm” may be suffixed with the description of import item and its quantity may be allowed as 48400 Sq. Mtrs. inclusive of a wastage of 10 % after taking 20 % recovery .

R/A may take suitable consequential action accordingly.

Sl. No. 265

Case No. AR- 77	M/S Dynatch Furnaces (Bombay) Pvt. Ltd., Mumbai
Meeting No. 53/81	F.No.01/81/50/0080/AM10/DES-II
Dated: 29.03.2011	Advance License No.0310524136 dt.15.06.2009
	RLA F.No.03/94/40/0196/AM'10

Decision : NC decided to forward the reply received from the firm to DHI for comments. The case stands deferred and to be relisted on 10.05.2011.

Sl. No. 266

CASE NO. AR- 73	M/s High Energy Batteries (India) Ltd.,
Meeting No. 53/81	F.No.01/81/050/0246/AM-09/DES-II
Dated: 29.03.2011	Advance License No. 0410096445 dated 12.06.2008
	RLA's F.No.04/24/40/0349/AM-09

Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 10.05.2011.

PART – C – DEFER

S. No. 90

CASE NO. C - 25	M/s. Exide Industries Limited , Kolkata
Meeting No. 53/81	F.No.01/81/162/557/AM'11/DES-II

Dated: 29.03.2011	
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Decision :NC observed that case is under examination of DIPP. The case stands deferred and to be re-listed on 10.05.2011.

PART – D – DEFER

S. No. 06

CASE NO. D - 1	M/s. The Madras Aluminum Co. Ltd., Salem (T.N)
Meeting No. 53/81	F.No.01/81/162/307/AM'11/DES-II
Dated: 29.03.2011	

Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 10.05.2011.
